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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 605/2021 & I.A. 10800/2023

UNIVERSAL CITY STUDIOS LLC AND ORS Plaintiffs Through: Ms. Sneha Jain, Ms. Suhasini Raina, Mr. Sanihdya Rao, Ms. Anjali Agrawal, Ms. Mehr Sidhu and Mr. Raghav Goyal, Advs.

versus

DRAMACOOL.NEWS AND ORS Defendants Through: Mr. Ajay Digpaul, CGSC with Mr. Kamal Digpaul, Ms. Swati Kwatra, Advs. for R-35 and 36 CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR <u>O R D E R</u> 02.06.2023

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I.A. 10800/2023 (Order I Rule 10 of the CPC)

1. This is an application by the plaintiffs under Order I Rule 10 of the Code of Civil Procedure, 1908 (CPC), seeking impleadment of the websites

(i) moviesnation.vip, moviesnation.mx, moviesnationtv,
moviesnation.pw and moviesnation.de (which are director/mirror/alphanumeric variations of original Defendant 21),

(ii) watchasian.id, dramacool9.se, dramacool.cy, dramacool.cr, dramacool.do and dramacool.ba (which are director/mirror/alphanumeric variations of original Defendant 1),

(iii) desiremovies.motorcycles, desiremovies.codes,desiremovies.gold and desiremovies.asia (which are

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director/mirror/alphanum riations of original Defendant 9),

(iv) movies7.io (which is a director/mirror/alphanumeric variations of original Defendant 19) and

(v) olamovies.best and olamovies.quest (which are director/mirror/alphanumeric variations of original Defendant 23) respectively,

as additional defendants 69 to 86 in the suit.

2. The application is allowed.

3. moviesnation.vip, moviesnation.mx, moviesnationtv, moviesnation.pw, moviesnation.de, watchasian.id, dramacool9.se, dramacool.cy, dramacool.cr, dramacool.do, dramacool.ba, desiremovies.motorcycles, desiremovies.codes, desiremovies.gold, desiremovies.asia, movies7.io, olamovies.best and olamovies.quest shall stand impleaded as Defendants 69 to 86 in the present proceedings.

4. Let summons in the suit issue to Defendants 69 to 86 as well, for filing the written statement, as already directed. The interim order dated 26th November 2021 as well as order dated 11th November 2022 shall also extend to the newly impleaded Defendants 69 to 86.

5. The application stands allowed accordingly.

C. HARI SHANKAR, J.

JUNE 2, 2023 *dsn*

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